GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification
No. 35/2018-Customs (ADD)

New Delhi, the 09 July, 2018

G.S.R. (E). – Whereas, in the matter of ‘High Tenacity Polyester Yarn (HTPY)’ (hereinafter referred to as the subject goods) falling under tariff item 5402 20 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as subject country), and imported into India, the Designated Authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 6/12/2017-DGAD dated 24th May, 2018 has come to the conclusion that –

(i) the subject goods have been exported to India from the subject country below its normal value, resulting in dumping;
(ii) the domestic industry has suffered material injury due to dumping of the product under consideration from the subject country;
(iii) the material injury has been caused by the dumped imports of the subject goods from subject country;

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading/sub heading/tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7) and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the unit as specified in the corresponding entry in column (9) of the said Table, namely:-
<table>
<thead>
<tr>
<th>S. No</th>
<th>Headings/Subheading/Tariff Item</th>
<th>Description of Goods</th>
<th>Country of origin</th>
<th>Country of export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Amount of duty</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>5402.20</td>
<td>High Tenacity Polyester Yarns excluding yarns having denier below 1000 and above 6000, Twisted yarns, Coloured yarns, Adhesive Activated yarns with denier higher than 1000 and Yarn with HMLS properties.</td>
<td>China PR</td>
<td>China PR</td>
<td>Hyosung Chemical Fiber (Jiaxing) Co., Ltd.</td>
<td>Hyosung Corporation</td>
<td>NIL</td>
<td>MT/US$</td>
</tr>
</tbody>
</table>
| 2.    | do     | do                  | China PR | China PR | 1) Zhejiang Guxiandao Industrial Fiber Co., Ltd.  
2) Zhejiang Guxiandao Polyester Dope Dyed Yarn Co., Ltd. | Zhejiang Guxiandao Industrial Fibre Co., Ltd. | 174 | MT/US$ |
| 3.    | do     | do                  | China PR | China PR | Jiangsu Hengli Chemical Fiber Co., Ltd. | Jiangsu Hengli Chemical Fiber Co., Ltd. | 234 | MT/US$ |
| 4     | do     | do                  | China PR | China PR | 1) Zhejiang Unifull Industrial Fibre Co., Ltd.  
2) Huzhou Unifull Industrial Fibre Limited | Zhejiang Unifull Industrial Fibre Co., Ltd. | 316 | MT/US$ |
| 5     | do     | do                  | China PR | China PR | Oriental Industrial (Suzhou) Ltd. | Oriental Textile (Holding) | NIL | MT/US$ |
2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F. No. 354/233/2018 -TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India